

Sessions Case No. 90/2019

Order

29-07-2022:

Accused Sri Samir Thakur is absent without steps.

Seen the report of the proclamation.

ASI Biswajit Purkayastha is examined as regards accused Sri Samir Thakur. He deposed that he made vigorous search and attempted to arrest the accused, but he could not trace him out. He further stated that he did not get any property either movable or immovable in the name of the accused person, and therefore, he could not execute the Order of Attachment. He has further stated that he hung a copy of proclamation near the house of the accused and retained the warrant in the outpost for future attempt. The ASI has exhibited the documents regarding the execution of the process as Ext. 1, Ext. 2 and Ext. 3 being the Order of Attachment, Proclamation and his signatures.

The statement of witness is found to be satisfactory and accepted.

The accused Sri Samir Thakur is declared a proclaimed offender and the case against him is filed for the time being.



Sessions Judge
Dibrugarh